

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : ALLO BENCH
ALLAHABAD

OPEN

DATED: ALLO. On this

02nd June, 98.

CORAM:

Hon Mr S Dayal, A.M.
Hon Mr S L Jain, J.M.

=====

ORIGINAL APPLICATION NO.1221 OF 1998.

=====

(1)

Union of India through
General Manager
N E Railway, Gorakhpur.

(2)

Divisional Railway Manager
N E Railway, Lucknow

(3)

Senior Divisional Personnel Officer
N E Railway, Lucknow.

... Applicants.

(C/A Shri Lalji Sinha)

Versus

(1)

Ram Chandra Gupta
Through Shri Ram Naresh Awasthi
Secretary, U.T.U.C. (U.P. Branch)
119/75, Varshantpura, Kanpur

(2)

Prescribed Authority
Under Payment of Wages Act
Kanpur

... Respondents.

ORDER

(By Hon'ble Mr S Dayal, A.M.)

Shri Lalji Sinha, counsel for the applicants,
is on adjournment today.

He has filed Misc Application No.1791/98 in which
a prayer has been made that application may be dismissed with
permission to the applicants to file appeal before Learned

District Judge. M A No.1657/98 has also been filed with the sa

A
2
2

The case relates to the order passed by the Prescribed Authority for Payment of Wages Act, 1936 for payment of Rs.42,169.68 towards arrears of wages, another Rs.42,169.68 as compensation and Rs.100/- as cost of the application in Payment of Wages Act suit No.499/B9.

It is now settled law that cases under payment of wages Act do not fall within the purview of Central Administrative Tribunal. Therefore, this case is dismissed for want of jurisdiction on our part.

The Application

The applicants may file appeal before the proper forum if so advised.

Rev 1/
J.M.

h
A.M.

Snt/-1/9)